

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.110  
C.P.(IB)/265(AHM)2021

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Krishna Trades

.....Applicant

V/s

Sadbhav Engineering Ltd

.....Respondent

**Order delivered on: 11/09/2023**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Rohit Sharma, PCS

For the Respondent : Mr. Ravi Pahwa, Adv.

**ORDER**

Ld. PCS Mr. Rohit Sharma appears for the applicant.

Ld. Counsel Mr. Ravi Pahwa appears for the respondent.

Ld. Counsels stated that this matter has been amicably settled vide settlement agreement dated 23.02.2023 for Rs.1 Cr and entire settlement amount has been paid in instalments. The last instalment was paid on 10.07.2023 which is not disputed by either of the parties.

Hence, applicant has submitted that he wishes to withdraw this application filed against respondent being the matter is settled, to which the Ld. Counsel for the respondent has no objection.

Accordingly, request for withdrawal of CP is allowed.

The CP (IB) 265 of 2021 is disposed off accordingly. File to records.

-SD-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

-SD-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**